BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,

BENCH AT MUMBAI

COMPANY SCHEME APPLICATION NO. 157 OF 2017
IN THE MATTER OF SECTIONS 230 (1) OF THE COMPANIES ACT, 2013
"POWER TO COMPROMISE OR MAKE ARRANGEMENTS WITH MEMBERS"

(See Rule 3 of the Companies (Compromises, Arrangements and Amalgamation

Rules, 2016)

AND

IN THE MATTER OF THE BOMBAY DYEING & MANUFACTUIRNG CO.
LIMITED (APPLICANT)

Having its registered office at Neville House, J.N. Heredia Marg, Ballard
Estate, Mumbai 40000, Maharashtra

CONNECTED WITH

COMPANY SCHEME APPLICATION NO.12 OF 2017 IN THE MATTER OF ARCHWAY INVESTMENT COMPANY LIMITED

> (High Court transferred Company Summons for Direction (L) No. 1004 of 2016)

THE BOMBAY DYEING AND MANUFACTURING COMPANY LIMITED, a Company incorporated under the provisions of the Indian Companies Act, 1866 and having its Registered Office at Neville House, J. N. Heredia Marg, Ballard Estate, Mumbai – 400001.

APPLICANT / TRANSFEREE COMPANY

Called for Notice of Admission:

Mr. Ravi Kadam, Senior Advocate, Mr. Ankit Lohia, Advocate, and Ms. Debashree Dey, Advocate, i/b. Desai & Diwanji.

Coram: SH. B.S.V. Prakash Kumar Hon'ble Member (J) and SH. V. Nallasenapathy Hon'ble Member (T)

Date: 16 February 2017

MINUTES OF THE ORDER

UPON the application of the Applicant Company abovenamed by a High Court transferred Company Summons for Direction AND UPON HEARING Mr. Ravi Kadam, Senior Advocate, Mr. Ankit Lohia, Advocate and Ms. Debashree Dey, Advocate instructed by Desai & Diwanji, Advocates for the Applicant Company, AND UPON READING the Company Scheme Application dated 06 February 2017of the Applicant Company and the Exhibits therein referred to, IT IS ORDERED THAT:

- 1. A meeting of the Equity Shareholders of the Applicant Company, be convened and held at 'Rangaswar', 4th floor, Y.B. Chavan Centre, General Jagannathrao Bhonsle Marg, Nariman Point, Mumbai 400 021 on 27 March 2017 at 11:30 a.m. for the purpose of considering, and if thought fit, approving, with or without modification(s), the proposed Scheme of Amalgamation of Archway Investment Company Limited ("Transferor Company") with The Bombay Dyeing & Manufacturing Co. Limited ("Transferee Company") and its respective shareholders.
- At least 30 clear days before the said meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said meeting at the place, day, date and time aforesaid, together with a copy of the Scheme, a copy of the Explanatory Statement required to be sent under Section 230 of the Companies Act, 2013 and the prescribed Form of Proxy, shall be sent by Registered Post or by Air Mail or by courier or by speed post or by hand delivery to each of the Equity Shareholders of the Applicant Company at their respective registered or last known addresses or by email to the registered email address of the Equity Shareholders as per the records of the Applicant Company.
- 3. In compliance with the applicable provisions under the Companies Act 2013 and the applicable provisions of the Securities Exchange Board of India, the Applicant Company is also providing the facility to obtain the approval of the shareholders to the said proposed Scheme of Amalgamation through Postal Ballot and e-voting.
- At least 30 clear days before the said meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said meeting at

the place, day, date and time aforesaid and stating that copies of the Scheme of Amalgamation and the statement required to be furnished pursuant to Section 230 of the Companies Act, 2013 and that the Form of Proxy can be obtained free of charge at the Registered Office of the Applicant Company as aforesaid, shall be published once each in 'Free Press Journal' in English and 'Navshakti' in Marathi, both circulated at Mumbai.

The Applicant Company undertakes to:

- issue Notice convening meeting of the Equity Shareholders as per Form No.
 CAA.2 (Rule 6) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;
- ii. issue Statement containing all the particulars as per Section 230 of the Companies Act, 2013;
- iii. issue Form of Proxy as per Form No. MGT-11 (Rule 10) of the Companies (Management and Administration) Rules, 2014; and
- iv. advertise the Notice convening meeting as per Form No. CAA.2 (Rule 7) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

The undertaking is accepted.

- 6. Mr. S.M. Palia, Director and failing him, Mr. Ishaat Hussain, Director and failing him, Mr. A K Hirjee, Director, of the Applicant Company, is appointed as the Chairperson for the meeting of the Equity Shareholders called under this order and the relevant law of the Applicant Company. The Scrutinizer for the meeting shall be Mr. P. N. Parikh Fellow Company Secretary or failing him Mr. Mitesh Dhabliwala Fellow Company Secretary of Parikh & Associates.
- 7. The Chairperson appointed for the aforesaid Meeting to issue the advertisement and the notices of the Meeting referred to above. The said Chairperson shall have all the powers under the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 in relation to the conduct of the meeting(s), including for deciding procedural questions that may arise at the meeting or at any adjournment thereof or any other matter including an amendment to the Scheme or resolution, if any, proposed at the meeting by any person(s).

- 8. The quorum for the aforesaid meeting of the Equity Shareholders shall be as prescribed under Section 103 of the Companies Act, 2013.
- 9. The voting by proxy or authorized representative in case of a body corporate be permitted, provided that a proxy in the prescribed form / authorization duly signed by the person entitled to attend and vote at the meeting, is filed with the Applicant Company at its Registered Office at 'Neville House, J.N. Heredia Marg, Ballard Estate, Mumbai 400 001, Maharashtra', not later than 48 hours before the aforesaid meeting as required under Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 10. The value and number of the shares of each member shall be in accordance with the books/register of the Applicant Company or depository records and where the entries in the books/register/depository records are disputed, the Chairperson of the Meeting shall determine the value for the purpose of the aforesaid meeting and his decision in that behalf would be final.
- 11. The Chairperson to file an affidavit not less than seven days before the date fixed for the holding of the meeting and do report this Tribunal that the direction regarding the issue of notices and the advertisement have been duly complied with as per Rule 12 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 12. The Chairperson to report to this Tribunal, the result of the aforesaid meeting of the Equity Shareholders within three days of the conclusion of the meeting, and the said report shall be verified by his Affidavit as per Rule 14 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 13. That Counsel of the Applicant Company submits that since the Scheme is an arrangement between the Transferor Company and its members, i.e. the Transferee / Applicant Company and its respective shareholders, only a meeting of the equity shareholders is proposed to be held in accordance with the provisions of Section 230(1)(b) of the Companies Act, 2013. This Bench hereby directs the Applicant Company to issue notice to its Creditors as required under Section 230(3) of the Companies Act, 2013 with the direction that they may submit their representations, if any, to the Tribunal and copies of such representations shall simultaneously be served upon the Applicant Company.

- 14. The Applicant to serve the notice upon the Regional Director, Western Region, Ministry of Corporate Affairs, Mumbai, Maharashtra, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from the Regional Director within 30 days of the date of receipt of the notice, it will be presumed that the Regional Director/Central Government has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- The Applicant to serve the notice upon the concerned Registrar of Companies, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements0 and Amalgamations) Rules, 2016. If no response is received by the Tribunal from the Registrar of Companies within 30 days of the date of receipt of the notice, it will be presumed that the Registrar of Companies has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 16. The Applicant to serve the notice upon the Securities & Exchange Board of India, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from the Securities & Exchange Board of India within 30 days of the date of receipt of the notice, it will be presumed that the Securities & Exchange Board of India has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 17. The Applicant to serve the notice upon the BSE Limited and the National Stock Exchange of India Limited, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from the BSE Limited and the National Stock Exchange of India Limited within 30 days of the date of receipt of the notice, it will be presumed that the BSE Limited and the National Stock Exchange of India Limited has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- The Applicant to serve the notice upon the concerned Income Tax Authority within whose jurisdiction the Applicant Company is situated pursuant to Section 230(5) of

the Companies Act, 2013. If no response is received by the Tribunal from the concerned Income Tax Authority within 30 days of the date of receipt of the notice, it will be presumed that the Income Tax Authority has no objection to the proposed Scheme as laid out in Section 230(5) of the Companies Act, 2013.

19. The Applicant to file an affidavit of service of the notices issued to the equity shareholders and notices to the creditors not less than seven days before the date fixed for the holding of the meeting of the equity shareholders and do report this Tribunal that the direction regarding the issue of notices have been duly complied with.

Sd/-B.S.V. Prakash Kumar Member (J)

> Sd/-V. Nallasenapathy Member (T)